

MR. CHAIRMAN: We had an exhaustive discussion. I appeal to all the hon. Members also to become partners in this people's movement. Let everybody do his duty. That's number one.

Number two, the hon. Minister has given exhaustive reply. But whatever suggestions have been given, the Minister can go through those suggestions separately, review them with the officials, and also, if necessary, share them with the State Governments, and then take appropriate action because somebody has to take the lead to bring everyone together. My only appeal to all of you is, let us separate politics and pollution. Thank you very much.

Now, Motion for reference of Bill to the Select Committee, Dr. Harsh Vardhan. ...*(Interruptions)*... It is there. I have seen in the answer. That is why I am not insisting on that. ...*(Interruptions)*...

श्री प्रकाश जावडेकर: मैं लिखित में देता हूँ। मैंने दिया है। आपके नोट में है।

श्री सभापति: यह नोट में है। जहां कमेटी के प्रिंसिपल सेक्रेटरी का जिक्र है, उसमें वह भी है।

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## GOVERNMENT BILLS

### **Motion for Reference of the Surrogacy (Regulation) Bill, 2019 to Select Committee**

THE MINISTER OF HEALTH AND FAMILY WELFARE; THE MINISTER OF SCIENCE AND TECHNOLOGY; AND THE MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, I move:

"That the Surrogacy (Regulation) Bill, 2019 (to constitute National Surrogacy Board, State Surrogacy Boards and appointment of appropriate authorities for regulation of the practice and process of surrogacy and for matters connected therewith or incidental thereto), as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:-

1. Shri Bhupender Yadav
2. Dr. Vikas Mahatme
3. Ms. Saroj Pandey
4. Shri Ashwini Vaishnaw
5. Shri Jairam Ramesh

6. Dr. Ameer Yajnik
7. Shri Abir Ranjan Biswas
8. Shri A. Navaneethakrishnan
9. Shri Ravi Prakash Verma
10. Shri Prasanna Acharya
11. Shri Ram Chandra Prasad Singh
12. Dr. Banda Prakash
13. Shri K. Somaprasad
14. Shri R.S. Bharathi
15. Shri Veer Singh
16. Shrimati Vandana Chavan
17. Shri Anil Desai
18. Shri Naresh Gujral
19. Shri Sushil Kumar Gupta
20. Shri V. Vijayasai Reddy
21. Shri Hishey Lachungpa
22. Shri Parimal Nathwani
23. Shri Sambhaji Chhatrapati

with instructions to report to the Rajya Sabha by the last day of the first week of the next Session".

MR. CHAIRMAN: Motion moved. The question is:

"That the Surrogacy (Regulation) Bill, 2019 (to constitute National Surrogacy Board, State Surrogacy Boards and appointment of appropriate authorities for regulation of the practice and process of surrogacy and for matters connected therewith or incidental thereto), as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:-

1. Shri Bhupender Yadav
2. Dr. Vikas Mahatme

**5.00 P.M.**

3. Ms. Saroj Pandey
4. Shri Ashwini Vaishnaw
5. Shri Jairam Ramesh
6. Dr. Ameer Yajnik
7. Shri Abir Ranjan Biswas
8. Shri A. Navaneethakrishnan
9. Shri Ravi Prakash Verma
10. Shri Prasanna Acharya
11. Shri Ram Chandra Prasad Singh
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15. Shri Veer Singh
16. Shrimati Vandana Chavan
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19. Shri Sushil Kumar Gupta
20. Shri V. Vijayasai Reddy
21. Shri Hishey Lachungpa
22. Shri Parimal Nathwani
23. Shri Sambhaji Chhatrapati

with instructions to report to the Rajya Sabha by the last day of the first week of the next Session".

*The motion was adopted.*

MR. CHAIRMAN: Who will be the Chairman of the Committee?

SHRI DEREK O'BRIEN (West Bengal): Only one Chairman, Sir.

SHRI T.K. RANGARAJAN (Tamil Nadu): He is the permanent Chairman.

MR. CHAIRMAN: I would only suggest to the Chairman that, next time, when they present the Report to the House, he must also put an annexure showing how many Members attended how many meetings of this Committee, because certain amount of seriousness has to come into Standing Committee as well as Select Committee. Please keep that in mind.

The other day Shri Neeraj Shekhar, Member of Parliament, had raised an issue objecting to the observations of Shri Jairam Ramesh, Member of Parliament. I have gone through it. There is nothing unparliamentary, but it was a political comment made by him. I have come to know that there is only the IMDT, Illegal Migrants (Determination by Tribunal)) law, for legally resigning from their seat and getting elected from other party or other State. There is no objection. It is a rightful way, allowed in democracy. It is a right royal way. Instead of doing it surreptitiously and by other things, better, go by this example. If you don't like something or you are not happy, you resign your seat and then get elected. ...*(Interruptions)*... That is a right royal way. We have a number of examples, as I told you. Before I became Chairman here, 16 Members have gone from one party to other. So, let us not blame any individual as far as these issues are concerned. It is a larger issue. Then, we must take it in right spirit. There is nothing objectionable if a Member resigns. I repeat again, it is a right royal way. Anybody who wants to do it in future also, I appreciate them if they want to do. ...*(Interruptions)*... Now, further discussion on Transgender Persons (Protection of Rights) Bill, 2019. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Not illegal migration; it was legal, but enforced migration.

MR. CHAIRMAN: So, you must object to illegal migration. No MP. can be forced; I am confident. That is why they become MPs Don't worry. ...*(Interruptions)*...

DR. L. HANUMANTHAIHAH (Karnataka): Mr Chairman, Sir, ...*(Interruptions)*...

MR. CHAIRMAN: Hamumanthaiahji, you can't give a judgement on the judgement given by the Chair. ...*(Interruptions)*...

Further discussion on Transgender Persons (Protection of Rights) Bill, 2019. Shri Suresh Prabhu.

(MR. DEPUTY CHAIRMAN *in the Chair.*)